

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH : JAIPUR

Date of order : 02.05.2002

1. O.A. No. 406/2001

with

2. M.A. Nos. 47/2002 & 93/2002



Dal Chand son of Shri Mahavir Prasad aged about 25 years resident of village Madhopura, P.O. Neralia (Pushkar)
Distt. Ajmer and working as Jeep Driver, office of the Senior Superintendent of Post Offices Ajmer Division, Ajmer.

... Applicant.

versus

- 1. Union of India through the Secretary to the Government of India, Department of Posts, Ministry of Communications, New Delhi - 110 001.
- 2. Post Master General, Rajasthan Southern Region, Ajmer- 305001
- 3. Senior Superintendent of Post Offices, Ajmer Division, Ajmer.

 ... Respondents.

C.P. No. 07/2002

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O.A. No. 406/2001

Dal Chand son of Shri Mahaveer Prasad aged about 25 years resident of village Madhopur P.O. Noralia Distt. Ajmer andworking as Jeep Driver office of the Senior Superintendent of Post Offices, Ajmer Division, Ajmaer.

... Petitioner.

versus

1. H.K. Sharma, Postmaster General, Rajasthan Southern Region, Jodhour - 324 003.

 Niraj Kumar, Senior Superintendent of Post Offices, Ajmer Division, Ajmer (Raj.): 305 001.

... Respondents.

Mr. K.L. Thawani, Counsel for the applicant.
Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice O.P. Garg, Vice Chairman Hon'ble Mr. A.P. Nagrath, Administrative Member

: ORDER:

(Per Hon'ble Mr. Justice O.P. Garg)

The applicant is seeking regular appointment on the post of Jesp Driver in the Postal Department. It is stated that the applicant has been working as Driver in the Postal Department since the year 2000 regularly.

- 2. Heard Shri K.L. Thawani, learned counsel for the applicant as well as Shri N.C. Goyal, appearing on beahlf of the respondents.
- as the details furnished in M.A. No. 93/2002, we find that the applicant has been engaged only as a substitute on intermittent basis as and when the regular Driver went on leave. The contention of Shri Thawani, learned counsel for the applicant, is that the Senior Superintendent of Post Offices, Ajmer Division, was having a regular vehicle, which has now been transferred to Bhilwara Office. He has frankly conceded that presently there is no post of Driver available to accommodate the applicant at Ajmer Division.

4. On the basis of the details furnished by the respondents, the applicant never worked against a regular of Driver. He was engaged in the exigencies of circumstances as and when the regular Driver went on leave. The applicant has not acquired any indefeasible right to hold the post of Driver merely because he was engaged to work as Driver as a substitute. The O.A.

is accordingly dismissed without any order as to costs.

performance and the conduct of the applicant, the respondent-department may consider his case according to law, alongwith others as and when a regular vacancy of Driver arises.

- 7. Since the O.A. has been dismissed, no orders are required to be passed on M.A. Nos. 47/20and 93/2002. They be filed.
- 8. The C.P. No. 7/2002 is also dismissed as we are satisfied that the respondents have not disobeyed the order of this Tribunal deliberately. Notices shall stand discharged.

(A.P. Nagrath) .
Adm. Member

Corificd That This is a True and (Justice O.P. Garg)

Corificd That This is a True and Vice Chairman

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